

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 408 of 2019

IN THE MATTER OF:

Union of India & Anr.

...Appellants

Vs.

Videocon Industries Ltd. & Ors.

...Respondents

Present: For Appellants: - Mr. Moninder Acharya, Mr. Anurag Ahluwalia, CGSC, Ms. Nidhi Mohan Parashar, Mr. Pratyaksh Sharma and Mr. Viplav Acharya, Advocates.

For Respondents: - Mr. Arun Kathpalia, Senior Advocate with Mr. S.S. Ladda, Mr. Yashvardhan, Mr. Devender Singh, Mr. Kanishk Rana, Advocates.

Mr. P.K. Jain and Mr. Saurabh Jain, Advocates for R3.

O R D E R

23.07.2019— Heard learned counsel for the Appellant and learned counsel appearing on behalf of the Respondents. Hearing concluded. Judgment reserved.

Learned counsel for the parties may file short written submissions not more than three pages by 24th July, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g